

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 130
(IB)-43(PB)/2020

IN THE MATTER OF:

Bajrang Lal Jain

.... Applicant/petitioner

Vs.

Shree Vardhman Infraheight Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 03.02.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Nilotpal Shyam, Adv.

ORDER

List on 27.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)